## HIGH COURT OF JAMMU AND KASHMIR ATJAMMU

Sr. No. 31

(through video conference)

OWP No. 1008/2011 IA No 1368/2011

Kanta Devi

.....Appellant/Petitioner(s)

Through: Mrs. S. Kour, Sr. Advocate with Ms. Manpreet Kour, Advocate (on voice call from residence in Jammu)

V/s

State of J&K and others

....Respondent(s)

Through:- Mrs. Seema Shekhar, Sr. AAG (on video call from residence in Jammu)

**Coram:** 

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

(On Video Conference from High Court at Jammu)

## ORDER 05.05.2020

Leaned counsel for the petitioner submits that by efflux of time this petition has become infructuous, as such, she does not want to pursue the same.

Accordingly, this petition is dismissed for having been become infructuous along with connected IA.

(RAJNESH OSWAL) JUDGE

Jammu 05.05.2020 Karam Chand

Whether the order is speaking: Yes/No Whether the order is reportable: Yes/No